

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH**

**ITEM No.12**

**I.A.Nos.61, 63, 78, 97, 98, 101/2020,  
90, 123, 145, 156, 201/2022 in  
C.P.(IB)No.84/BB/2019**

**IN THE MATTER OF:**

Pratap Chandra Pandhy & Ors. ... Petitioners  
Vs.  
M/s. Dreamz Infra India Ltd. ... Respondent

**Order under Section 7 of I&B Code, 2016**

**Order delivered on 15.06.2022**

**CORAM:**

**SH. AJAY KUMAR VATSAVAYI  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Resolution Professional : Ms. Lakshmi Menon  
Erstwhile Resolution Professional : Shri Ashok Kriplani  
& Applicant in I.A.No.156/2022

**ORDER**

1. Heard Ms. Lakshmi Menon, learned Counsel appearing for the Resolution Professional and Shri Ashok Kriplani, Erstwhile Resolution Professional of the Corporate Debtor.
2. When this matter is taken up for hearing, the learned Counsel appearing for the Resolution Professional seeks short accommodation on the ground that CoC is contemplating to pass resolution seeking to file liquidation Application, since no resolution plan is received.
3. List all the I.A's on **21.07.2022**.

— Sd —

**I. I.A.No.156/2022:**

1. This Application has been filed by the Erstwhile Resolution Professional of M/s. Dreamz Infra India Ltd., seeking a direction to the present Resolution Professional to put the agenda before the CoC for approval of CIRP expenses incurred by the Applicant.
2. Heard Shri Ashok Kriplani, learned erstwhile Resolution Professional and Ms. Lakshmi Menon, learned Counsel appearing for the Resolution Professional.
3. It is seen that the Applicant had made a request to the 2<sup>nd</sup> Respondent i.e. present Resolution Professional through email dated 07.06.2022. However, it appears that the said request has not been considered till date. Hence the I.A.
4. In the circumstances, the instant Application is disposed of by directing the Respondent to consider the request of the Applicant and to take appropriate steps thereon in accordance with the Code and Regulations made thereunder, and communicate the consequential information to the Applicant within four weeks from the date of the receipt of a copy of this order.
5. Accordingly, the instant Application is **disposed of**.



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(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)



—sd—

(AJAY KUMAR VATSAVAYI)  
MEMBER (JUDICIAL)